

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO. 40 OF 2020

IN THE MATTER OF

Ms. Leena D. Bagwe

...Appellant

Vs

The Registrar of Companies, Mumbai

.... Respondent

Mr. Prakash K Pandya, PCS for appellant.

ORDER

17.02.2020: Heard learned PCS for appellant on admission as well as IA No. 729/2020. Learned PCA submits that NCLT has allowed the restoration of the company subject to payment of cost of Rs. 7,00,000/- within seven days. He submits that the time for compliance of the order may be extended till disposal of appeal.

The operation of the Impugned Order is stayed till next date of hearing. Meanwhile, let notice be issued to Respondents through speed post. Requisites alongwith process fee, if not filed, be filed by 19th February, 2020. If the appellant provides the email ID of respondent, let notice be also issued through email.

Post the appeal for **19th March, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

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